का.भा. 693(४.)—अबतक, विधिविरद किया जा रहा है। वांछित नया किया जा रहा है। वर्ष 1990 में किया जा रहा है। वर्ष 1990 में किया जा रहा है।
And whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith;

And whereas, as per clause (m) of sub-section (1) of section 2 of the said Act, ‘terrorist organisation’ means an organisation listed in the First Schedule to the said Act or an organisation operating under the same name as an organisation so listed;

And whereas, the First Schedule to the said Act contains the list of such terrorist organisations;

And whereas, the ‘Tehreek-ul-Mujahideen’ (hereinafter referred to as TuM) came into existence in the year 1990 with the objective of “liberation of Kashmir” and has been actively pursuing the same by way of acts of terror;

And whereas, the TuM carried out a number of terrorist attacks besides subversive acts, namely, grenade attacks, weapons snatching incidents, supporting other terrorist outfits, such as Hizb-Ul-Mujahideen (HM), Lashkar-e-Taiba (LeT), etc. in terms of financial and logistic support in the recent past;

And whereas, the TuM has committed acts of terrorism and promoting acts of terrorism and has been engaged in radicalisation and recruitment of youth for terrorist activities in India;

And whereas, a number of cases have been registered by the Jammu and Kashmir Police in the recent past, in which it is found that TuM has played a major role in commission of terrorist acts and a number of its cadres have been arrested;

And whereas, TuM is running terrorist training centres for Kashmiri youth and is likely to recruit more youth from the Jammu and Kashmir;

MINISTRY OF HOME AFFAIRS
NOTIFICATION
New Delhi, the 5th February, 2019

S.O. 693(E).—Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith;

And whereas, as per clause (m) of sub-section (1) of section 2 of the said Act, ‘terrorist organisation’ means an organisation listed in the First Schedule to the said Act or an organisation operating under the same name as an organisation so listed;

And whereas, the First Schedule to the said Act contains the list of such terrorist organisations;

And whereas, the ‘Tehreek-ul-Mujahideen’ (hereinafter referred to as TuM) came into existence in the year 1990 with the objective of “liberation of Kashmir” and has been actively pursuing the same by way of acts of terror;

And whereas, the TuM carried out a number of terrorist attacks besides subversive acts, namely, grenade attacks, weapons snatching incidents, supporting other terrorist outfits, such as Hizb-Ul-Mujahideen (HM), Lashkar-e-Taiba (LeT), etc. in terms of financial and logistic support in the recent past;

And whereas, the TuM has committed acts of terrorism and promoting acts of terrorism and has been engaged in radicalisation and recruitment of youth for terrorist activities in India;

And whereas, a number of cases have been registered by the Jammu and Kashmir Police in the recent past, in which it is found that TuM has played a major role in commission of terrorist acts and a number of its cadres have been arrested;

And whereas, TuM is running terrorist training centres for Kashmiri youth and is likely to recruit more youth from the Jammu and Kashmir;
And whereas, the members of TuM are getting financial and logistic support from their handlers based abroad;

And whereas, the Central Government believes that the 'Tehreek-ul-Mujahideen (TuM)' is involved in terrorism as it has committed and participated in various acts of terrorism in India;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following further amendments in the First Schedule to the said Act, namely:-

In the First Schedule to the said Act, after serial number 40 and the entries relating thereto, the following serial number and entries shall be inserted, namely:-

“41. Tehreek-ul-Mujahideen (TuM) and all its manifestations.”.

[F. No. 11034/19/2018-CT-I]
PIYUSH GOYAL, Jt. Secy.

Note: The First Schedule to the Unlawful Activities (Prevention) Act, 1967 was last amended vide notification of the Government of India number S.O. 6313(E), dated the 26th December, 2018.